

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No.12153 of 2020**

Barka Tudu

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.... .... .... Petitioner

Versus

The State of Jharkhand

.... .... ....Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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**Order No.03 Dated- 10.09.2021**

The record is put up today as the report is received from the Additional Sessions Judge-I, Pakur, wherein it has been mentioned that the summons/warrants were issued to the witnesses to appear for the evidence but the same were returned to the court with endorsement that all the witnesses had gone somewhere else.

Mr. Ramesh Kumar Srivastava, Additional Sessions Judge-I, Pakur is directed to submit a report enclosing therewith the copies of the service report of summons/warrant issued against each of the witnesses the name of whom has been mentioned in the charge-sheet of this case within two weeks and he is further directed to fix the trial of the case through appropriate number of consecutive dates and to issue fresh summons/notices to each of the witnesses cited in the charge-sheet by three modes:-

- (i) by registered AD Post;
- (ii) by process of court and
- (iii) through the concerned police station

and intimate this Court enclosing the copies of the summons/notices issued to the witnesses in this manner for the 2<sup>nd</sup> time as to what action he has taken in respect of the witnesses who have not turned up after valid service of summons/notice by a separate report within 6 weeks.

In view of the said report, six months' extension is allowed to the learned trial court from the date of receipt of copy of this order to

conclude the trial.

List this case after receipt of the report.

**(Anil Kumar Choudhary, J.)**

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